

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 6830 of 2018

(Birendra Prasad Choudhary Vs. The State of Jharkhand & Anr.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : XX

For the Respondents : XX

07/ 19.04.2021 From perusal of the documents brought on record, it appears that the respondents have passed the order of recovery without following the procedures of law. In para Nos. 8 to 10 of the counter-affidavit, though a specific stand has been taken by the respondents that they intent to return the entire amount and no further order has to be passed for recovery of the rest amount.

Put up this case after two weeks.

(Dr. S.N. Pathak, J.)

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